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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.644/95

DATE OF ORDER : 28-10-96.

Between :-

T.Krishna Sastry

... Applicant

And

1. Superintendent of Post Offices,
Khammām Division, Khammam.

2. Assistant Superintendent of Post Offices,
Kothagudem, District Khammam.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Shri S.Ramakrishna Rao for the applicant. Shri Sachidananda Murthy for Shri V.Bhimanna, standing counsel for the Respondents. This OA is filed for setting aside the impugned order No.83-240/94 dt.6-1-95 at Annexure-I whereby he was retired on the basis of his date of birth as 18-5-1930 with effect from 17-5-95 and for a consequential direction to the respondents to continue him in service till his date of actual retirement i.e. on 17-6-2000 ~~as~~ treating his date of birth as 18-6-1935.

2. When the O.A. was taken up for hearing, the learned counsel for the applicant submitted that the applicant wishes to withdraw this O.A.

3. In view of the above, the O.A. is disposed of as withdrawn. The interim order dt.16-5-95 is vacated. No order as to costs.


(R.RANGARAJAN)
Member (A)

Dated: 28th October, 1996.

Dictated in Open Court.

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D.R. (S)

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..3..

O.A.NO.644/95

Copy to :

1. The Superintendent of Post Offices,
Khammam Division, Khammam.
2. Asst. Superintendent of Post Offices,
Kothagudem, District Khammam.
3. One copy to Mr.S.Ramakrishna Rao, Advocate,
CAT, Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC,
CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One duplicate copy.

YLKR

9/1/86
Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

28/10/86

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in

D.A. NO. 644/85

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

